

**GOVERNMENT OF INDIA
SHIPPING
LOK SABHA**

UNSTARRED QUESTION NO:2350
ANSWERED ON:27.08.2012
PORT LIMITS OF ODISHA
Pangi Shri Jayaram

Will the Minister of SHIPPING be pleased to state:

- (a) whether the Kolkata Port Trust have issued a notification regarding revising the port limits of Kolkata State which overlaps existing port limits of major port (Dhamra) and minor ports limits of Odisha State;
- (b) whether the Central Government have approved the notification without consulting both the States in terms of the Indian Ports Act;
- (c) whether the Odisha State Government has raised any objections to the extension of the territorial limits of Kolkata Port;
- (d) if so, the details thereof; and
- (e) the action taken or proposed to be taken on the objections of the Odisha State Government?

Answer

MINISTER OF SHIPPING (SHRI G.K. VASAN)

- (a): Yes, Madam. Government of India on 22.10.2010 issued a notification revising the port limits of the Kolkata Port. The said extension does not overlap the existing port limits of Dhamra Port, which is a non-major Port in the State of Odisha. However, the port limits of some of the other non-major ports of Odisha are overlapping with the extended Port limits of Kolkata Port Trust.
- (b): Under Section 5 of the Indian Ports Act, the Union Government can alter the limits of any Major Port. The said section does not envisage consultation with the State Governments for this purpose.
- (c) to (e): Yes, Madam. The legality of the said notification was challenged before the Hon'ble High Court of Odisha by way of a Writ Petition and the notification was quashed by the Hon'ble High Court. The Ministry of Shipping has filed a Special Leave Petition before the Hon'ble Supreme Court against this Judgement.